

(2023) 06 GUJ CK 0018

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 8581 Of 2023

Hitesh Sagarbhai Rabari

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 06-06-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438
Indian Penal Code, 1860 — Section 294(b), 384, 506(2)
Gujarat Money Lenders Act, 2011 — Section 40, 42(a), 42(d)

Citation : (2023) 06 GUJ CK 0018

Hon'ble Judges : Nirzar S. Desai, J

Bench : Single Bench

Advocate : Ankit D Desai, Rushi A Barot, Utkarsh Sharma

Final Decision : Allowed

Judgement

Nirzar S. Desai, J

1. Rule. Learned APP Mr. Utkarsh Sharma waives service of notice of Rule on behalf of respondent-State.

2. By way of the present application under Section 438 of the Code of Criminal Procedure, 1973, the applicant - accused has prayed for anticipatory bail in connection with the FIR bearing I- C.R.No.11191008230133 of 2023 dated 18.3.2023 registered with Chandkheda Police Station, District : Ahmedabad City for the offence punishable under Section 384, 294(b) and 506(2) of the Indian Penal Code and Section 40, 42(a) and 42(d) of the Gujarat Money Lenders Act.

2. Learned advocate appearing for the applicant submits that the nature of allegations are such for which custodial interrogation at this stage is not necessary. He further submits that the applicant will keep himself available during the course of investigation, trial also and will not flee from justice.

3. Learned advocate for the applicant on instructions states that the applicant is ready and willing to abide by all the conditions including imposition of conditions

with regard to powers of Investigating Agency to file an application before the competent Court for his remand. He further submit that upon filing of such application by the Investigating Agency, the right of applicant accused to oppose such application on merits may be kept open. Learned advocate, therefore, submitted that considering the above facts, the applicant may be granted anticipatory bail.

4. Learned Additional Public Prosecutor appearing on behalf of the respondent – State has opposed grant of anticipatory bail looking to the nature and gravity of the offence.

5. Having heard the learned advocates for the parties and perusing the material placed on record and taking into consideration the facts of the case, nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, at this stage, I am inclined to grant anticipatory bail to the applicant.

6. This Court has considered following aspects,

(i) co-accused having identical role namely Rabari Bhavesh Jakshibhai was granted anticipatory bail by Co-ordinate Bench of this Court vide order dated 19.5.2023 in Criminal Misc. Application No.7508 of 2023;

(ii) another co-accused namely Jigneshkumar Motibhai Desai is also granted anticipatory bail by Co-ordinate Bench of this Court vide order dated 12.5.2023 in Criminal Misc. Application No.7512 of 2023 and the role assigned to the present application is almost identical to that the role attributed to those two accused persons except for the amount landed by them;

(iii) learned advocate appearing for the applicant upon instruction states that the present applicant does not have any antecedent;

(iv) the present applicant is ready and willing to co-operate with the investigation;

(v) from the FIR prima-facie it seems that there are similar allegations against as many as eight accused persons in respect of different amounts and the veracity of the same would be a matter of evidence to be tested only at the time of trial.

7. In the facts and circumstances of the present case, since the custodial interrogation of the applicant is not required, I am inclined to consider the case of the applicant.

8. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of *Siddharam Satlingappa Mhetre Vs. State of Maharashtra and Ors.*, reported at [2011] 1 SCC 694, wherein the Hon'ble Apex Court reiterated the law laid down by the Constitution Bench in the case of *Shri Gurubaksh Singh Sibbia & Ors. Vs. State of Punjab*, reported at (1980) 2 SCC 565.

9. In the result, the present application is allowed. The applicant is ordered to be released on bail in the event of their arrest in connection with FIR I-C.R.No.11191008230133 of 2023 dated 18.3.2023 registered with Chandkheda Police Station, District : Ahmedabad City, on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) with one surety of like amount on the following conditions:

(a) shall cooperate with the investigation and make himself available for interrogation whenever required;

(b) shall remain present at concerned Police Station on 9.6.2023 between 11.00 a.m. and 2.00 p.m.;

(c) shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

(d) shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;

(e) shall at the time of execution of bond, furnish the address to the investigating officer and the Court concerned and shall not change residence till the final disposal of the case till further orders;

(f) shall not leave India without the permission of the concerned trial Court and if having passport shall deposit the same before the concerned trial Court within a week; and

(g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;

10. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the applicant. The applicant shall remain present before the learned Magistrate on the first date of hearing of such application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the applicant, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

11. At the trial, the concerned trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

12. Rule is made absolute to the aforesaid extent. Direct service is permitted.